



2026:AHC:5769

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 81 of 2026

Jang Bahadur

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajai Singh Patel
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajai Singh Patel, learned counsel for the petitioner and Sri Gaya Prasad Singh, learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioner is that he is contractual employee, however, he was working on the post of Computer Operator/ Junior Assistant but he has not been accorded minimum of the pay scale which he ought to have been granted in view of the law laid down in the ***State of Punjab v. Jagjit Singh (2017) 1 SCC 148*** and ***Shah Sameer Bharatbhai & Ors. v. State of Gujarat and Others; 2025 INSC 1026***.

3. Prayer in the present petition is for a direction to the respondents to consider the claim.

4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Executive Engineer, Rural Engineering Department, Block (Prakhand)- Chitrakoot, District Chitrakoot.

5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same by 22.01.2026, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 9, 2026

A. Prajapati

(Vikas Budhwar,J.)